

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 10/RP/2017 in Petition No. 384/TT/2014

Subject : Review of Commission's order 16.1.2017 in Petition No. 384/TT/2014 regarding transmission tariff for section of 400 kV (Quad) 2xS/C Parbati-Koldam transmission line (starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP) in Northern Region for 2014-19 period.

Petitioner : ParbatiKoldam Transmission Company Limited

Respondents : NTPC Ltd. &Ors.

Review Petition No. 16/RP/2017 inPetition No. 384/TT/2014

Subject: Review of Commission's order 16.1.2017 in Petition No. 384/TT/2014 regarding transmission tariff for section of 400 kV (Quad) 2xS/C Parbati-Koldam transmission line (starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP) in Northern Region for 2014-19 period.

Petitioner : NTPC Limited

Respondents : ParbatiKoldam Transmission Company Ltd. &Ors.

Review Petition No. 8/RP/2017 in Petition No. 312/TT/2014

Subject: Review of Commission's order dated 19.12.2016 in Petition No. 312/TT/2014 for regarding approval of transmission tariff for Asset-I: Ckt.-I of 400 kV double Circuit Koldam-Ludhiana transmission line (Triple Snowbird Conductor) and Asset-II: Ckt.-II of 400 kV Double Circuit Koldam-Ludhiana transmission line (Triple Snowbird Conductor) in Northern Region for Tariff block 2014-19.

Petitioner : NTPC Limited

Respondents : ParbatiKoldam Transmission Company Limited and Others

Review Petition No. 9/RP/2017 in Petition No. 312/TT/2014

Subject: Review of Commission's order dated 19.12.2016 in Petition No. 312/TT/2014 for regarding approval of transmission tariff for Asset-I: Ckt.-I of 400 kV double Circuit Koldam-Ludhiana transmission line (Triple Snowbird Conductor) and Asset-II: Ckt.-II of 400 kV Double Circuit



Koldam-Ludhiana transmission line (Triple Snowbird Conductor) in Northern Region for Tariff block 2014-19.

Petitioner : ParbatiKoldam Transmission Company Ltd. &Ors.

Respondents : Rajasthan RajyaVidyutPrasaran Nigam Ltd. &Ors.

Date of Hearing : 16.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Parties present:Shri M.G. Ramachandran, Advocate, NTPC
Ms.PoorvaSaigal, Advocate, Advocate, NTPC
Ms.AnushreeBardhan, Advocate, NTPC
ShriShubhamArya, Advocate, NTPC
Shri M.K. Malviya, NTPC
Shri B.B. Parida, NTPC
ShriShyam Kumar, NTPC
ShriAmitKapur, Advocate, PKTCL
Ms.AparajitaUpadhyay, Advocate, PKTCL
ShriLokendra, PKTCL
Shri Azad Akbar, PKTCL
ShriSitesh Mukherjee, Advocate, PGCIL
ShriDivyanshu Bhatt, Advocate, PGCIL
ShriArjunAgarwal, Advocate, PGCIL
ShriJyoti Prasad, CTU

Record of Proceedings

Petition No. 8/RP/2017 was taken up for hearing. Learned counsel for the NTPC referring to its Common Written Submissions made the following submissions:-

- (i) The line from NTPC Hydro Power Station at Koldam to 400 kV Koldam-Nalagarh Sub-station is the CEA certified associated transmission line set up by PGCIL for NTPC. The line from Parbati Pooling Station at Banala to NTPC HEP at Koldam has nothing to do with associated transmission system of NTPC at Koldam. This line is intended to be used for evacuation of power by other generating stations and the NTPC was to provide the bays at its switchyard in Koldam HEP for connectivity of Koldam-Ludhiana Line and Koldam- Banala Line being constructed by PKTCL.
- (ii) The transmission lines required to be constructed by PKTCL are (a) Parbati-II to Pooling Point at Banala (Ckt-I) line; Parbati-II to Banala (Ckt-II) line with connectivity to Parbati-III which is in 2 parts, namely, (i) Parbati-II to



Parbati-III and (ii) Parbati-III to Banala. PGCIL was required to construct LLO between points b-c-d as is referred to in schematic diagram at page no. 351 of the petition. Remaining lines, viz 'a' to 'b' and 'd' to 'e' as shown in page no. 351 of the petition are to be constructed by PKTCL.

- (iii) Pooling Station at Banala to Nalagarh-Ckt-I is not touching Koldam. Banala to Nalagarh- Ckt-2 consists of 2 parts, namely, (i) Banala to Koldam to be constructed by PKTCL and; (ii) Koldam to Nalagarh to be constructed by Powergrid.
- (iv) Till the end of 2011, the 400 kV Koldam-Ludhiana line and Koldam - Banalaline were to be constructed by PKTCL with reference to the requirements for Parbati-II generating station being established by NHPC. These lines were not considered for evacuation of power from Koldam HEP of NTPC nor from Parbati-III. Parbati-III was then envisaged to come after Parbati-II.
- (v) The obligation of NTPC was to provide only the bays at its Switchyard in KoldamHEP for inter-connectivity of Koldam-Ludhiana line and Koldam-Banala line being constructed by PKTCL.
- (vi) The switchyard at Koldam HEP was ready since July, 2008 and CEA granted approval dated 18.7.2008 for energization of 400 kV switchyard alongwith associated equipments at Koldam HEP of NTPC, Bilaspur (HP).
- (vii) In the 34th Standing Committee Meeting held on 8.8.2014 it was decided that Koldam-Ludhiana-Nalagarh lines should be utilized as a parallel corridor from Nalagarh. Completion of PKTCL line from Banala to Koldamwould ensure increased reliability for Parbati-III.
- (viii) As per the schematic diagram, the 400 kV D/C Koldam-Ludhiana line was to be ready on 1.8.2014, the Banala-Koldam line was not ready till 1.10.2014. The transmission system between Banala and Parbati-III related to the section marked 'd' to 'e' at page no. 351 of the petition was constructed by PKTCL and was commissioned on 1.9.2013. The section 'f' to 'e' and 'c'-'d' areLLO lines commissioned on 1.9.2013. Parbati-III generating station was commissioned on 24.3.2014. PKTCL was not ready with Banal-Koldam line for inter-connectivity to the bay at the switchyard of Koldam HEP till October, 2014.
- (ix) NTPC is not responsible for the time taken from 7/8.8.2014 till 17.10.2014 for the CEA clearance for charging the bays for inter connecting the Koldam -Ludhiana and Koldam-Banala lines. Immediately after the decision taken on 8.8.2014 at the Standing committee Meeting, NTPC on 18.8.2014,



applied for the inspection by the CEA for charging at the rated voltage of 400kV i.e. within 10 days.

- (x) It is evident from the activities undertaken and the summary of events (as narrated in paras 27 and 28 of the submissions) that NTPC had acted diligently.
- (xi) The time taken for getting the approval of CEA till 17.10.2014 and the time taken for signing and executing the Connection Agreement by PGCIL as provided in the applicable Regulations till 6.2.2015 was not attributable to NTPC.
- (xii) NTPC is not liable to pay the IDC and IEDC for the delay in the commissioning of (a) Kolda-Ludhiana line for the period from 7.8.2014 and 14.8.2014 till 31.3.2015 and, (b) Banala -Koldam line from 4.10.2014 till 20.3.2015.
- (xiii) The liability of NTPC, if any, may be restricted only till the date of approval for energization of the Koldam Switchyard from the CEA i.e. 17.10.2017 and the same is in line with the Commission's order dated 27.6.2016 in Petition No. 236/MP/2015 in the matter of Kudgi Transmission Limited v Bangalore Electricity Supply Company Limited and Ors.
- (xiv) The submission of the petitioner is justifiable in terms of the observations of the APTEL in its judgment dated 16.7.2018 in Appeal No. 281 of 2016.
- (xv) Rejoinder filed in the petition in response to the reply of PGCIL may be taken on record.
- (xvi) Time may be granted to make submissions on issues raised in other review petitions.

4. Learned counsel for PKTCL submitted that at the Standing Committee on Regional Power arrangements had discussed and approved the mechanism regarding transmission lines since 2002. He, however, submitted that the compilation of documents filed on 15.10.2018 may be taken on record and time may be granted to file a comprehensive written submissions in the matters. Learned counsel for CTU prayed to grant time to file its written submissions in the matter.

5. The Commission after hearing the parties directed that the rejoinder filed by NTPC and the additional documents filed by PKTCL be taken on record. The Commission further directed the Respondents, PKTCL and CTU to file their written submissions with copy to the other on or before 15.11.2018.



6. All these petitions shall be listed together for hearing in due course for which separate notices shall be issued to the parties. Parties are directed to complete their pleadings in the matter prior to the next date of hearing.

By order of the Commission

Sd/
(B.Sreekumar)
Dy. Chief (Law)

